

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.I
Excise Appeal No. 1889 of 2012

(Arising out of Order-in-Appeal No. 8/SP/ADC/M-II/11 dated 26.12.2011 passed by the Commissioner of Central Excise, Mumbai)

M/s Brio Media & Entertainment Pvt LtdAppellant
VERSUS

Commissioner of Central Excise,Respondent
Mumbai-II

APPEARANCE:

None for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86053 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

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(Dr. D.M. Misra)
Member (Judicial)